

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).32540/2010

U.P.AVAS EVAM VIKAS PARISHAD & ANR

Petitioner(s)

VERSUS

HARI PRAKASH AGARWAL & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 32612 of 2010

(With prayer for interim relief and office report)

SLP(C) NO. 34176 of 2010

(With prayer for interim relief and office report)

Date: 13/04/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Vishwajit Singh, Adv.

For Respondent(s)

Mr Mukesh Verma, Adv.

Mr. Yash Pal Dhingra, Adv.

Ms Purnima Jauhari, Adv.

Mr. Prakash Kumar Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C) NO.32540/2010

The ld. Counsel for the petitioner and the ld. Counsel
for the respondent No.1 are present.

The ld. Counsel for the respondent No.1 seeks four
weeks' time to file the counter affidavit. Time as prayed for
is granted to him. Ld. counsel has stated that the copies of
pleadings have not been furnished to him by the ld. Counsel for
the

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Item No.99

petitioner. The ld. Counsel for the petitioner is directed to
provide the copies of the pleadings to the ld. Counsel for the
respondent No.1 within a weeks' time without any fail.

The ld. Counsel for the petitioner is directed to take

fresh steps for confirming service of the unserved respondent Nos. 2 to 4 through registered post within a period of one week.

SLP(C) NO.32612/2010

The ld. Counsel for the petitioner and the ld. Counsel for the respondent Nos.1,2,7,8,13,16,18,20,22,23,36 and 40 are present.

The ld. Counsel for the appearing respondents seeks four weeks' time to file the counter affidavit. Time as prayed for is granted to him. Ld. Counsel has further stated that the copies of pleadings have not been furnished to him by the ld. Counsel for the petitioner. The ld. Counsel for the petitioner is directed to provide the copies of the pleadings to the ld. Counsel for the respondent No.1 within a weeks' time without any fail.

The ld. Counsel for the petitioner is directed to take fresh steps for confirming service of the unserved respondents through registered post within a period of one week.

SLP(C) NO.34176/2010

The ld. Counsel for the petitioner and the ld. Counsel for the respondent nos. 1 to 7 are present.

The ld. Counsel for the respondent Nos. 1 to 7 seeks four weeks' time to file the counter affidavit. Time as prayed for is granted to him.

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Fresh steps for confirming service of the unserved respondent Nos. 8 and 11 shall be taken by the ld. Counsel for the petitioner through registered post within a period of one week.

List again on 8.7.2011.

(M.K.HANJURA)
Registrar

hj